

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. I

Service Tax Appeal No.52493 of 2018

(Arising out of Order in Appeal no. 44-SM-ST-JPR-2018 dated 18.01.2018 passed by Commissioner (Appeals) , Central Excise and Customs, Central Goods and Service Tax-Jaipur I)

Som Marblex Pvt Ltd

PLOT NO. 32-33-37, 2nd Paryavaran Road,
RIICO Industrial Area,
Madanganj, Kishangarh
Ajmer, Rajasthan

..... Appellant

Versus

**Commissioner of Central Excise and
Customs, Central Goods and Service
Tax- Jaipur I**

NCR Building,
Statute Circle, C- Scheme
Jaipur, Rajasthan

..... Respondent

APPEARANCE:

None for the Appellant

Ms. Jaya Kumari, Authorised Representative for the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING: DECEMBER 12, 2023

FINAL ORDER NO. 51661/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated and pronounced in the open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Diksha